

GCAM : CEGCANAL

REGISTERED/A.D

THE CUSTOMS, EXCISE & GOLD (CONTROL) APPELLATE TRIBUNAL,

West Block No. 2, R.K. Puram, New Delhi - 110066.

Appeal No. C/258/99-NB 'SM' BENCH NB 'SM'

Dated : 15/8/2001

CEGAT
NEW DELHI

To,

M/s Hindustan Paper Corpn. Ltd.

Nishal Bhawan 2nd floor.

95, Nehru Place.

New Delhi - 110019.

In the matter of :

M/s Hindustan Paper Corpn. Ltd.

Appellant

vs.

CC. Lucknow.

Respondent

I am directed to transmit herewith a certified copy of Final Order No. A/353/2001-NB 'S'
Dated : 7/8/2001 passed by the Tribunal under Section 35-C(1) of Central Excise
& Salt Act, 1944/Section 129 (B) of the Customs, Act, 1962.

Copy to :

Asstt. Registrar

NB 'SM'

1. CC. Lucknow.
2. CCE / CC / (Appeal) Alkhabad.
3. Chief Commissioner of Central Excise / Customs. Rampur.
4. Adv. / Consult. Shri. Sandeep Narain Adv.
C/o M/s Hindustan Paper Ltd.
5. S.D.R
6. JCDR
7. Bar Association, CEGAT, New Delhi
8. Library, CEGAT, New Delhi
9. Director (Review), C.B.E.C. North Block, New Delhi
10. Guard File.
11. M/s Deeparchic Publications, M-93, Marg-46, Saket, New Delhi.
12. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah Marg, opp. Sachdeva P.T. College of
Defence Colony, New Delhi-110003
13. ~~M/s Lex Site Com. Ltd., Mumbai~~
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CUSTOMS, EXCISE & GOLD(CONTROL) APPELLATE TRIBUNAL,
NEW DELHI.

C/APPEAL NO. 258/99-NB(S)

(Arising out of Order-in-Original No. 16/CCP?LKO/99
dated 31.3.99 passed by the Commissioner of Customs
(Prev.), Lucknow).

M/s. Hindustan Paper Corpn. Ltd. Appellant
(Sh. Sandeep Narain, Advocate)

vs

C.C., Lucknow.

Respondent
(Sh. A.K. Jain, JDR)

FINAL ORDER NO A/353/01/NB(S/m)
(Dated the 7th March, 2001)

PER S.S. KANG :

The appellant is a Public Sector Undertaking governed by the orders of the Hon'ble Supreme Court in the case of O.N.G.C. vs C.C.E. reported in 1992 (61) E.L.T. 3 (S.C.). The requisite permission from the Committee on Disputes is not produced. Therefore, the appeal is dismissed for want of clearance. However, the appellant shall have liberty to file an application for restoration of appeal on production of necessary clearance from the Committee on Disputes. (Dictated in Court).

(S.S. KANG)
MEMBER (JUDICIAL)

Dt. 07.03.2001
vk